

ITEM NO.13

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 495/2021

USHA CHANDRAN

Petitioner(s)

VERSUS

THE STATE OF KERALA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 06-05-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE ABHAY S. OKAFor Petitioner(s) Mr. S. K. Bhattacharya, Adv.
Ms. Malini Poduval, AOR
Ms. Babita Sant, Adv.For Respondent(s) Mr. Harshad V. Hameed, AOR
Mr. Dileep Poolakkot, Adv.
Mrs. Ashly Harshad, Adv.UPON hearing the counsel the Court made the following
O R D E R

The respondent-State is granted one week's time to state on affidavit its stand regarding the relief claimed in this petition.

In light of the submission made across the Bar by the learned counsel for the State, it would be open to the State to file a formal application claiming privilege in respect of certain documents, which he submits, the State is of the opinion that the same need not be shared with the petitioner or to be made public owing to the sensitivity of the

contents thereof.

List this matter on 13th May, 2022.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER